

**INDEX
TO
LOK SABHA DEBATES**

FIFTH SERIES

VOLUMES VIII TO X

THIRD SESSION OF FIFTH LOK SABHA

November 15 to December 23, 1971

Kartika 24 to Pausa 2, 1893 (Saka)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

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Under every main heading including various names, entries pertaining to Question and Answers are arranged first, followed by entries pertaining to the Proceedings others than Questions and Answers, separated by the word Debates in italics.

All the Bills are alphabetically arranged under the main heading "BILL(S)".

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Information pertaining to Railways has been indexed under the various Main Headings commencing with the word Railways, e.g. "RAILWAY LINES", "RAILWAY TRAIN(S)", etc.

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Information regarding various States in India and the various foreign countries has been indexed under their respective names.

A list of abbreviations used in the Index is given below :—

A. M. .	Adjournment Motion
B. O. H.	Business of the House
C. A. .	Calling Attention to Matter of Urgent Public Importance
Consid. .	Consideration stage of a Bill
Consid. Cl.	Consideration of the Clauses of a Bill
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H. A. H. Dis. .	Half-an-Hour Discussion
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Message from R. S. returning the Bill without recommendations (X—17-12-71), 8.

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Appropriation (Railways) No. 3 Bill, 1971 :

Intd. (IX—9-12-71), 3-4.

Consid. (IX—9-12-71), 4-32.

Consid. cl. (IX—9-12-71), 32.

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Message from R. S. returning the Bill without any recommendations (X—15-12-71), 6.

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Consid. (IX—2-12-71), 262-75.

Consid. cl. (IX—2-12-71), 275-77.

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Consid. Cl. (IX 29-11-71), 254.

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Int. (X—21-12-1972).

Consid. (X—21-12-71), 138-45.

Consid. Cl. (X—21-12-71), 145-46.

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Consid. (X—16-12-71), 120-26.

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Constitution (Twenty-fourth Amendment) Bill, 1971 :

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Consid. (IX—1-12-71), 250-381.

Consid. cl. (IX—1-12-71), 381-506.

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Message in R. S. agreeing with the Bill without amendment (X—10-12-71), 4.

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Consid. cl. (IX—2-12-71), 218-46.

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Message from R. S. agreeing with the Bill without amendment (X—10-12-71), 4.

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Consid. cl. (X—20-12-71), 72.

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Emergency Risks (Goods) Insurance Bill :

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Consid. cl. (IX—8-12-71), 88-90.

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Int. (X—21-12-71), 7-8.

Consid. (X—22-12-71), 153-78.

Consid. cl. (X—22-12-71), 178.

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Passed (X—16-12-71), 148.

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Motion to pass (IX—29-11-71), 338.

Assent (X—17-12-71), 9.

Industries (Development and Regulation) Amendment Bill :

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Consid. (X—15-12-71), 72.

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Consid. cl. (VIII—25-11-71), 212.

Passed (VIII—25-11-71), 212.

Message from R. S. returning the Bill without recommendation (IX—3-12-71), 215-16.

Assent (X—17-12-71), 9.

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Consid. (IX—3-12-71), 254-64.

Consid. (IX—4-12-71), 120-35.

Consid. cl. (IX—4-12-71), 135.

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Consid. (IX—9-12-71), 32-60.

Consid. cl. (IX—9-12-71), 63-75.

Motion to pass as amended (IX—9-12-71), 75.

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National Rifle Training Scheme Bill by Shri S. C. Samanta.

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Naval and Aircraft Prize Bill :

Consid. (X—15-12-71), 59-68.

Consid. cl. (X—15-12-71), 70-71.

Passed (X—15-12-71), 71.

Message from R. S. agreeing with the Bill without amendment (X—17-12-71), 8.

Newspapers (Price Control) Bill :

Intd. (X—20-12-71), 7-8.

Consid. (X—21-12-71), 9-38.

Consid. cl. (X—21-12-71), 38-41.

Motion to pass (X—21-12-71), 41-45.

North-Eastern Areas (Reorganisation) Bill :

Intd. (IX—9-12-71), 3.

Consid. (X—14-12-71), 102-13.

Consid. (X—15-12-71), 13-46.

Consid. cl. (X—15-12-71), 47-57.

Motion to pass (X—15-12-71), 57-58.

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Intd. (X—22-12-71), 47-49.

Consid. (X—22-12-71), 111-144.

Consid. cl. (X—22-12-71), 144.

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Payment of Wages (Amendment) Bill :

(Amendment of sections 1, 15 etc.) by Shri S. C. Samanta.

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Personal Injuries (Compensation Insurance) Amendment Bill :

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Consid. (X—16-12-71), 132-34.

Consid. cl. (X—16-12-71), 134.

Motion to pass (X—16-12-71), 134.

Message from R. S. agreeing with Bill without amendment (X—22-12-71), 14.

Personal Injuries (Emergency Provisions) Amendment Bill :

Intd. (X—15-12-71), 12.

Consid. (X—16-12-71), 118-39.

Consid. cl. (X—16-12-71), 134.

Passed (X—16-12-71), 134.

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Consid. (VIII—24-11-71), 256-87.

Consid. cl. (VIII—24-11-71), 287-93.

Passed (VIII—24-11-71), 293.

Message from R. S. agreeing without any amendment (IX—6-12-71), 3.

Stamp and Excise Duties (Amendment) Bill :

Intd. (VIII—23-11-71), 234-45.

Consid. (VIII—25-11-71), 213-46.

Consid. cl. (VIII—26-11-71), 238-42.

Passed (VIII—26-11-71), 242.

Message from R. S. returning the Bill without any recommendation (IX—6-12-71), 3-4.

Assent (X—17-12-71), 9.

Supreme Court Judges (Conditions of Service) Amendment Bill :

Intd. (X—21-12-71), 7.

Consid. (X—22-12-71), 153-78.

Consid. cl. (X—22-12-71), 178.

Motion to pass (X—22-12-71), 178.

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Consid. (VIII—25-11-71), 167-94.

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Consid. cl. (X—18-12-71), 33.

Motion to pass (X—18-12-71), 33.

Visva Bharati (Amendment) Bill :

Intd. (VIII—26-11-71), 233.

Consid. (IX—29-11-71), 259-88.

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